CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 307/MP/2026

Subject : Petition under Sections 17(1) and 17(3) of the Electricity Act, 2003 for amalgamation/merger of POWERGRID Kudankulam Transmission Limited, POWERGRID Barmer I Transmission Limited, POWERGRID Bikaner IV Transmission Limited, POWERGRID Siwani Transmission Limited, POWERGRID Fatehgarh Barmer Augmentation Transmission Limited, POWERGRID Ramgarh Transmission Limited, POWERGRID Bhadla Transmission Limited, POWERGRID Fatehgarh Transmission Limited, POWERGRID Bikaner Transmission System Limited, POWERGRID Narela Transmission Limited, POWERGRID Khetri Transmission System Limited, POWERGRID Ajmer Phagi Transmission Limited, POWERGRID Varanasi Transmission System Limited, POWERGRID Neemuch Transmission System Limited, POWERGRID Mithilanchal Transmission Limited, POWERGRID Medinipur Jeerat Transmission Limited, POWERGRID Mahan Rewa Transmission Limited with POWERGRID Ghiror Transmission Limited and Assignment/ Transfer of the transmission licences pursuant to the amalgamation/merge.

Petitioner : POWERGRID Kudankulam Transmission Limited & Ors.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 308/MP/2026

Subject : Petition under Sections 17(1) and 17(3) of the Electricity Act, 2003 for amalgamation/merger of POWERGRID Sirohi Transmission Limited, POWERGRID Mandsaur Transmission Limited, POWERGRID Mewar Transmission Limited, POWERGRID Beawar-Mandsaur Transmission Limited, POWERGRID Kurawar Transmission Limited, POWERGRID ErNer Transmission Limited, POWERGRID Chitradurga Bellary Transmission Limited, POWERGRID Kurnool-III Cpeta Transmission Limited, POWERGRID Jam Khambhaliya Transmission Limited, POWERGRID Banaskantha Augmentation Transmission Limited, and POWERGRID Sirohi Khandwa Transmission Limited are proposed to be merged with another wholly owned subsidiary of PGCIL, namely, POWERGRID South OLPAD Transmission Limited and assignment/transfer of the transmission licences pursuant to the amalgamation/merger.

Petitioner : POWERGRID Sirohi Transmission Limited & Ors..

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors

Date of Hearing : **6.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Savar Mahajan, Advocate, POWERGRID
Shri Srivatsava Reddy, Advocate, POWERGRID
Shri A J Rao, POWERGRID
Shri Prashant Kumar, POWERGRID

Record of Proceedings

At the outset, learned counsel for the Petitioners submitted that, in compliance with the directions issued vide the Record of Proceedings dated 10.09.2026, the Petitioners have filed the requisite affidavit dated 01.10.2026. He further submitted that the Regional Director (RD), Northern Region, New Delhi, has approved the Scheme of Merger under the fast-track merger route and, as such, these matters be reserved for orders.

2. After the hearing, the Commission directed the Petitioners to place on record the approval granted by the RD, together with the approved Scheme of Merger and related documents within a week.

3. Subject to the above, the Commission reserved orders in these matters.

By order of the Commission

(Vipan Sharma)
Deputy Chief (Legal)